

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 6160**  
(TO BE ANSWERED ON 04.04.2018)

**RISING CASES OF CORRUPTION AND FRAUD**

**6160. SHRI BADRUDDIN AJMAL:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the cases of corruption and banking fraud are on the rise in the country;
- (b) if so, the number of corruption cases that came to light during the last three years;
- (c) the action taken by the Government in these cases against the people involved; and
- (d) the action taken by the Government to curb the corruption cases in the country?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): It will not be appropriate to state that there was a rise in the number of cases of alleged misconduct involving vigilance angle and launch of criminal prosecution for offences of corruption etc., including banking frauds. The details of cases referred by the Ministries/ Departments/ Organizations during the last three years and nature of advice tendered by the Central Vigilance Commission is as follows:

	<b>2015</b>	<b>2016</b>	<b>2017</b>
Criminal Proceedings	64	62	64
Major Penalty Proceedings	550	460	490
Minor Penalty Proceedings	243	183	181
Administrative action and Closure	1895	1383	1334
<b>Total</b>	<b>2752</b>	<b>2088</b>	<b>2069</b>

(d): Some of the important measures taken by the Government in furtherance to its zero tolerance policy against corruption, *inter alia*, include:

- i. Implementation of Goods and Services Tax to ensure ease of doing business, transparent tax administration and improved tax compliance.
- ii. Demonetization of old currencies of Rs. 1000/- and Rs. 500/- denominations as one of the initiatives to, *inter-alia*, curb black money and control corruption.
- iii. Encouraging digital transactions in the economy and moving towards “less cash economy” for citizen centric service delivery and transparent financial transactions.

- iv. Wherever required, systemic improvements and reforms have been undertaken to provide transparent citizen-friendly services and reduce corruption. These, *inter alia*, include:
  - a) Establishment of Jan-dhan, Adhaar and Mobile (JAM) platform for promoting digital governance and transparent citizen centric delivery of Government services.
  - b) Disbursement of welfare benefits directly to the citizens under various schemes of the Government in a transparent manner through the Direct Benefit Transfer initiative.
  - c) Implementation of E-tendering in public procurements.
  - d) Introduction of e-Governance and simplification of procedure and systems.
  - e) Introduction of Government procurement through the Government e-Marketplace (GeM).
- v. Discontinuation of interviews in recruitment of Group 'B'(Non-Gazetted) and Group 'C' posts in Government of India.
- vi. Invocation of FR-56(j) and AIS(DCRB) rule for prematurely retiring officials whose performance has been reviewed and found unsatisfactory.
- vii. The All India Services (Disciplinary and Appeal) Rules and Central Civil Services (Classification, Control and Appeal) Rules have been amended to provide for strict timelines in the procedure related to disciplinary proceedings.
- viii. Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities.
- ix. With a view to provide an effective regime for prohibition of benami transactions, the Benami Transactions (Prohibition) Amendment Act, 2016 came into force with effect from 1<sup>st</sup> November, 2016.

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